

## [श्री एल० एन० मिश्र]

की तरफ से मैं आश्वासन देता हूँ कि आप हम में कोई कमी नहीं पाएंगे। लेकिन इतना मैं जरूर कहता हूँ कि जो भार हम डो नहीं सकते हैं, जिस लोड को हम कैरी नहीं कर सकते हैं, वह मेरे लिए मुश्किल बात है। जो प्रौक्तिकल प्रोपीजीशन होगी उसको हम करेगे। आपके माध्यम से मैं रेलवेमैन से अपील करता हूँ कि वे इस हड़ताल में भाग न लें।

13.27rhs.

## PAPERS LAID ON THE TABLE

COMPTROLLER AND AUDITOR GENERAL'S REPORT RE. GOVT. OF INDIA (DEFENCE SERVICES) FOR 1972-73, APPROPRIATION ACCOUNTS (DEFENCE SERVICES), 1972-73, CENTAL EXCISE (2ND AMDT) RULES, 1974, AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND GUJARAT SALES TAX ACT, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh,

I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1972-73. Union Government (Defence Services), under article 151(1) of the Constitution. [Placed in Library. See No. LT-6821/74].
- (2) A copy of Appropriation Accounts for the year 1972-73 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library. See No. LT-6822/74]
- (3) (i) A copy of Central Excise (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 355 in Gazette of India the 6th April, 1974, under section 38 of the Central Excise and Salt Act 1944

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6823/74]

- (4) A copy of Notification No. G.S.R. 385 (Hindi and English versions) published in Gazette of India dated the 13th April, 1974, issued under the Central Excise Rules, 1944, together with an Explanatory memorandum. [Placed in Library See No. LT-6824/74]

- (5) (i) A copy of Gujarat Notification No. (GHN-246)-(GST-1074-(S 49)-(30)-TH published in Gujarat Government Gazette dated the 25th March, 1974 making certain amendments to Notification No. (GHN-627) GST-1070(S. 49)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (e) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-6825/74]

NOTIFICATIONS RE. NAVY (DISCIPLINE AND MISCELL. PROVISIONS AMDT.) REGULATIONS, 1974, NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELL. REGULATIONS, 1974 AND INDIAN NAVY AUXILIARY SERVICE REGULATIONS, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table—

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(1) A copy of each of the following Notifications under section 185 of the Navy Act, 1957:—

(i) The Navy (Discipline and Miscellaneous Provisions Amendment) Regulations, 1974 (Hindi and English versions published in Notification No. S.R.O. 37 in Gazette of India dated the 26th January 1974.

(ii) The Naval Cerimonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 113 in Gazette of India dated the 6th April, 1974.

(iii) The Indian Naval Auxiliary Service Regulations, 1973 (Hindi version) published in Notification No. S.R.O. 124 in Gazette of India dated the 31st April, 1974.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above. [Placed in Library See No LT-6826/74]

REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHR SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta for the year 1972-73.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta for the year 1972-73 along with the Audited Accounts and

the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-6827/74]

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:—

(1) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 23rd April, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973:—

“That the time appointed for the presentation of the Report of the Joint Committee of the House on the Foreign Contribution (Regulation) Bill, 1973, be extended up to the last day of the Ninetieth Session (Winter Session) of the Rajya Sabha.”

(ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here of with the Pondicherry Appropriation (Vote on Account) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 15th April, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to said Bill”

#### ESTIMATES COMMITTEE

Fifty-eighth Report

SHRI R. K. SINHA (Faizabad): I beg to present the Fifth-eighth Report of the Estimates Committee on the